

Form 'D'
[See paragraph 16]

NOMINATION

I/We (Name and address),
the holder/s of Stock certificate/BLA No for the loan
hereby nominate the following person/s who shall on my/our death have the right to
the Government securities/Bonds and receive payment of the amount for the time
being due on the Government securities / Bonds specified below:

PARTICULARS OF NOMINEE:

Date of issue	Amount Rs.	Date of repayment	Full name with expanded initials and address of nominee	Date of birth in case of minor	Relation- ship to holder/s	Particulars of bank account

To be filled in case if nominee is minor: As
the sole nominee above is a minor on this date, I/We appoint Shri/Smt./Kum
..... to receive the amount for the time being
due to the above Government securities/Bond in the event of my/our death during the
minority of the said nominee

If the nomination is in substitution of the one already made: This nomination is in
substitution of the nomination dated made by me/us and registered
on your books at which shall stand cancelled on registration
of this nomination.

Place: _____ (Signature(s) of the Stock Certificate holder (s)
Date: _____ / BLA holder(s))

Signature with name and address of witnesses:

1.
2.

Acknowledgment

We acknowledge having registered the nomination in favour of
(Name of nominees) for the Stock Certificate/BLA No. for the
loan and the nomination registration no. is
Please quote the above nomination registration no. in all communication pertaining to
change or cancellation of nomination.

Date: Authorised Official

Form 'E'
[See paragraph 16]

CANCELLATION OF NOMINATION

I/We (name and address) do hereby cancel the nomination dated made by me/us in respect of the following Stock certificate/Bond Ledger Account No., and registered by the Public Debt Office/branch of the Agency bank on(date) vide Registration No.....

Particulars of the Stock Certificate/Bonds

Date of Issue	Nomenclature of the loan	Stock Certificate / BLA No.	Amount (Rs.)

Place: _____

(Signature(s) of the Stock Certificate holder(s)

Date: _____

/ BLA holder(s))

Signature with name and address of witnesses:

1.....

2.....

Acknowledgment

We acknowledge having cancelled the nomination in favour of (Name of Nominees) for the Stock Certificate/BLA No. for the loan noted vide our nomination registration no. Dated

Date:

Authorised Official